

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO.1659  
TO BE ANSWERED ON 25<sup>TH</sup> NOVEMBER, 2016**

**PROTECTION OF GOOD SAMARITANS**

**1659. SHRI K.C. VENUGOPAL:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government has taken any step to enforce the judgment in Writ Petition (C) No. 235 of 2012 for the protection of Good Samaritans and that all hospitals shall publish a charter in Hindi, English and Vernacular language of the State or Union Territory that they shall not detain a Good Samaritan;

(b) if so, the details thereof;

c) whether any disciplinary action has been taken in this regard under Chapter 7 of the Indian Medical Council (IMC) Regulations, 2002; and

(d) if so, the details thereof and if not, the reasons therefor?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SHRI FAGGAN SINGH KULASTE)**

(a) & (b): Government has issued detailed guidelines vide Notification No. 25035/101/2014-RS dated 12.5.2015 published in Extraordinary Part-I- Section I of the Gazette of India on 13.5.2015 for protection of Good Samaritans, i.e. person who is a bystander or a passer-by, who chooses to assist an injured person or a person in distress on the road.

Standard Operating Procedures (SOP) have also been issued vide Notification No.RT-25035/101/2014-RS dated 21.1.2016 published in Extraordinary Part I-Section I of the Gazette of India on 22.1.2016 and circulated to all States/Union Territories for implementation.

Copies of both the aforesaid Notifications are available in public domain at <http://egazette.nic.in/>

(c) & (d): No disciplinary action is prescribed under Chapter 7 of the Indian Medical Council (MC) Regulations, 2002, in this regard.

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